MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 19th December, 2019

S.O. 4542(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Act, 2019 (44 of 2019), the Central Government hereby appoints the 26th day of January, 2020 as the date on which the provisions of the said Act shall come into force.

[F. No. U-11011/2/2019-UTL]
GOVIND MOHAN, Addl. Secy.
NOTIFICATION

New Delhi, the 19th December, 2019

S.O. 4543(E).—In exercise of the powers conferred by clause (a) of section 2 of the Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Act, 2019 (44 of 2019), the Central Government hereby appoints the 26th day of January, 2020, as the appointed day for the purposes of the said Act.

[F. No. U-11011/2/2019-UTL]

GOVIND MOHAN, Addl. Secy.